

(b) if so, whether the employees in the Accounts Department of Railways have been denied of this facility because Railway Board has not issued any orders for them in this regard so far; and

(c) if so, the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) A number of Group 'C' and 'D' categories of staff have been restructured through cadre review, which is a continuing process, while the rest will be taken up for consideration as and when due.

(b) and (c). The staff of the Accounts Department have benefited by a phased programme of Cadre Restructuring implemented during the period 1980 to 1982. The question whether any further restructuring for this category is necessary, will be considered as and when due.

[English]

**Construction of Building for Boys
Higher Secondary School, Kharagpur**

4450. SHRI NARAYAN CHOUBEY : Will the Minister of RAILWAYS be pleased to state :

(a) whether his Ministry are aware of the representations made for the demolition of hutments used for holding classes of the S.E. Railway Boy's Higher Secondary School at Kharagpur;

(b) the reasons for not completing the construction of the building for which provision had been made in the Works Programme for 1982-83; and

(c) when the Railway Authorities propose to start and complete the construction of the building ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir.

(b) and (c). There is a proposal for construction of a new building for the school

in replacement of the old building. However, due to severe constraint of funds it has not been possible to include this work in the Railway's Budget so far.

**Registration of Compounders Trained
in G. B. Pant Hospital, Port Blair**

4451. SHRI MANORANJAN BHAKTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the compounders recruited and trained in G.B. Pant Hospital, Port Blair by the medical authorities of the Union Territory of Andaman and Nicobar Administration have not been registered under the Pharmacist Registration Act and if so, the reasons therefor;

(b) whether the Andaman and Nicobar Administration has made an agreement with the Government of West Bengal for registering these compounders and if so, what action has been taken by the Andaman and Nicobar Administration for registering these compounders; and

(c) whether the Andaman and Nicobar Administration will have their own Pharmacy Council to register the said compounders in the first register and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : (a) to (c). The Union Territory Administration of Andaman and Nicobar Islands, have informed that they had constituted a Registration Tribunal which undertook the Registration of Pharmacists in the First Register from April, 1972 to 5th December, 1974 as per the provisions of the Pharmacy Act, 1948. The Union Territory had an agreement with the West Bengal State Government/West Bengal Pharmacy Council for a definite period and had given the First Register, after its closure, to them. The agreement was in force only upto 18-8-1983.

The Union Territory Administration is anxious to register some un-registered Compounders working in the Hospitals/Dispensaries who have considerable experience but lack of requisite educational qualifications etc. This matter is being considered by the